

(c) A show cause notice has since been issued proposing (i) recovery of customs duty amounting to Rs. 9,64,768/- alleged to have been evaded by Ms. ITC Ltd. on a calendaring machine, (ii) confiscation of the machinery alleged to have been imported in contravention of the Customs and/or Import Trade Control laws (iii) imposition of penalty on the Company/persons concerned.

The matter relating to violation of the Foreign Exchange Regulation Act, 1973 has been referred to the Enforcement Directorate.

Diversification of works of Botanical Survey of India

1126. SHRI A. NALLASIVAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government had approved setting up of two units of Botanical Survey of India at Solan and Hyderabad, respectively during the 7th Five Year Plan period;

(b) the extent to which the above decision has been implemented and if not the reasons therefor;

(c) whether Government have any plan for diversification of work of Botanical Survey of India; and

(d) if so, whether recommendations made in the Seminar "On Diversification of work of Botanical Survey of India" organised by Botanical Survey of India Employees Association in January, 1991 would be considered before finalising the plan of diversification?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) No, Sir.

(b) Does not arise.

(c) and (d) Based on comprehensive review, functions and organisation

of Botanical Survey of India have been restructured and targets spelt out for realisation of its objectives in a time frame spanning upto 2000 AD. At present, no plan for diversification of work of the Botanical Survey of India is under consideration of the Government.

1127. [Transferred to the 1st August, 1991].

Setting up of an AIR Strip in Darjeeling

1128. SHRI RATNA BAHADUR RAI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government are aware that in Darjeeling under the aegis of the Hill Council a project for setting up of an air strip in the very heart, of tigerhill is going on damaging the ecological balance if the region;

(b) ii so, whether the Council has received clearance from the Environment Department for setting up of this air strip; and

(c) if so, the details thereof?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir. Even though no formal proposal has been submitted yet Ministry is aware that Darjeeling Gorkha Hill Council are planning to construct an air-strip on the 'Tiger Hills' near Darjeeling. The implication of such construction is under examination.

(b) and (c) No, Sir. The matter is being looked into by the Ministry

Recommendations of Tikku Committee on Service conditions of Doctors

1129. SHRI SURESH PACHOURI: Will the Minister of HEALTH AND

FAMILY WELFARE be pleased to state;

(a) what are the recommendations of the Tikku Committee in regard to the service conditions of Doctors in Government service;

(b) the reasons for not implementing them so far;

(c) whether representative associations of service doctors are agitated over the matter; and

(d) if so, when will be recommendations be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D. K. THARA DEVI SIDDHARTHA): (a) A statement giving the details of the recommendations made by the Committee is attached.

(b) to (d) The recommendations of the Tikku Committee are under active consideration of the Government.

The representatives of the Joint Action Council of Service Doctors Organisations urging for early implementation of the recommendations of the Tikku Committee. However, the Specialists' organisations have voiced their opposition to some recommendations.

Statement

Recommendations of the Tikku Committee in regard to the Service Conditions of Doctors in Government Service

1. Officers of the GDMO Sub-Cadre may be promoted to the grade of CMO after they have put in 10 years of service on seniority-cum-fitness basis without linking such promotions to vacancies.

2. The Government may consider bringing in uniformity in the pay scales of Senior Medical Officers and Specialists Gr.

3. Officers of the GDMO Sub-Cadre may be promoted to the grade of Rs. 4500—5700 on completion of 14 years of service without linking to vacancies. The selection for such promotion will be in the same manner as for selection to the grade Rs. 4500—5700 recommended for the Specialists grades.

4 Over a period of time the ratio between the posts in the GDMO Sub-Cadre to posts in other Sub-Cadres may be brought down to 1:1.

5. 250 posts of Medical Officers may be transferred as Specialists Gr.-II posts in the non-teaching sub-cadre. As a one time measure these posts may be filled by internal recruitment from amongst the eligible post-graduate Degree and Diploma holders in the GDMO Sub-Cadre.

6. 100 posts may be created in the senior scale of Specialists Gr. II in the non-teaching Specialists Sub-Cadre for internal recruitment after formally amending recruitment rules.

7. The number of posts vacated by the PG GDMOs on their appointment as Specialist Gr. II in the non-teaching sub-cadre may also be transferred to non-teaching Specialist Gr. II for recruitment in the normal course.

8. The Recruitment Rules for Specialist Gr. II in the non-teaching sub-cadre may be amended to provide for 75 per cent by promotion and 25 per cent by direct recruitment. Eligible Post-Graduate GDMOs with one year service in the CHS may be made eligible for promotion to the post earmarked for promotion quota.

9. Post-Graduate GDMOs who are now eligible and willing may be appointed as Teaching Specialists Gr. II after proper screening and the posts vacated by them in the GDMOs Sub-Cadre may be abolished.

10. As a very special case an option to revert the GDMO Sub-Cadre may be given to those who had in earlier

years moved over from GDMO sub-Cadre to Specialists' Sub-Cadres.

11. In future Post-Graduate Degree holders who join the GDMO Sub-Cadre may be granted 2 years ante dated seniority. Similarly Post-Graduate Diploma holders may be given on a one year ante-dated-seniority. Post Graduate allowance may be abolished for future entrants.

12. Specialist Gr. II in the Teaching Sub-Cadre who are granted the senior scale of Rs. 3700—5000 may be promoted to the grade of Rs. 4500—5700 after they complete 4 years of service.

13. Recruitment rules for the post of Asstt. Professors in the Teaching Specialists Sub-Cadre may be reviewed and suitably amended taking into account the MCI regulations. If the rules are amended in such a way that no experience after acquiring PG degree is required for appointment as Asstt. Professors, Asstt. Professors may be placed in the scale of Rs. 3700—5000 after 4 years as against the present requirement of 2 years.

14. If a doctor with qualifications of DM, MCH or equivalent qualifications is recruited to the CHS, he may be granted two advance increments in the grade in which he is recruited.

15. The functional grade of Rs. 4500—5700 and non-functional placement grade of Rs. 4500—5700 in the three Specialists Sub-Cadre may be merged. Specialist Gr. II Officers in the Senior time scale may be promoted to the merged grade of Rs. 4500—5700 on completion of 4 years. The promotion shall be by selection. Officers may be considered for promotion in order of their seniority subject to their clearing the bench mark of "Very Good". There will be no zone of selection.

16. CHS rules may be amended to provide for lateral induction at the level of Rs. 4500—5700 as well as Rs. 3700—5000 in the Specialists Grade and posts may be created on

yearly basis to the extent and necessary for direct recruitment.

17. As a one time measure officers who have been brought on to Group A CHS services on 1-1-1973, may be promoted to the SAG *in-situ* basis (as personal) in the phased manner so that all of them who are selected by a DPC may be in SAG by a middle of 1963. In CGHS 120, 75, 50 and 50 officers may be given promotion *m-situ* during 1990, 1991, 1992 and 1993. Similarly, 250, 100, 75 and 75 officers may be upgraded in Railways Medical Service during the corresponding periods. Sufficient number of posts as are functionally justified may be created in SAG within a period of 6 to 9 months. The number of SAG posts in CHS identified on functional justification may be of the order of 15 per cent of the total cadre. The officers who are given promotion *in-situ* may be adjusted against the sanctioned posts. The posts, held by others which cannot be so adjusted will revert to the original grade of their ceasing to held those posts.

18. 30 posts in the Teaching Sub-cadre, 46 posts in the non teaching sub-cadre and one Post in the Public Health Sub-cadre may be upgraded to SAG from the functional grade of Rs. 4500-5700 during 1990 1991 and 1992 to improve the prospects of promotion of specialists.

19. The posts of Professor in the grade of Rs. 5900-6700 may be designated as Senior Professors and any posts sanctioned in the Teaching Sub-Cadre in the grade of Rs. 7300-7600 may be designated as Director-Professor.

20. 8 posts of SAG in the CHS may be upgraded to the Grade Rs. 7300-7600 and 3 new posts of Addl. DG may be created. Where functionally justified HAG posts may be sanctioned upto 1 per cent of the total cadre strength.

21. 5 posts of Addl. DG (existing 2 plus new creations) may be operated in the pay scale of Rs. 7300-8000 on the lines of posts in the Postal Board, Central Board of Direct Taxes and Central Board of Excise and Customs.

22. The cadre management relating to CHS should by and large rest with the Directorate General of Health Services subject to what is stated in this para.

23. The Director General of Railway Medical Service may be upgraded to the scale of pay Rs. 8000 fixed. Nine posts of SAG may be upgraded to pay scale of Rs. 7300-7600, Two posts in the grade Rs. 7300-8000 may be created by the Railway Board by abolishing one post in Rs. 7300-7600.

24. The guidelines for creation of post in SAG as one time measure as well as upgrading posts in the pay scale Rs. 7300-7600 may also be applied for posts in Indian Ordnance Factories and Municipal Corporation of Delhi.

25. As a long term measure, Government may examine the introduction of a modified flexible complementing scheme for the officers of the CHS and Allied Cadres to ensure prospects of promotion to them as the conventional method of sanction of higher level posts in these cadres for careers progressing is difficult.

26. On merits of the demand considered in isolation, we recommend increasing the age of retirement of doctors to 60. The Government may, however, take a decision in the matter in the context of the general policy of the Government.

27. 'The benefit of added years of service' available under rule 30 of CCS (Pension) Rules, may also be made applicable for recruitment to the GDMOg Sub-Cadre even in respect of MBBS degree holders by suitable amendment of rules.

28. The formation of the Indian Medical and Health Service should be taken up for implementation even if all the State Governments do not participate initially.

29. All new entrants to the CHS should undergo a basic course of training of 8 to 12 weeks' duration. Refresher course should be arranged at 3 levels viz. Executive, Advisory and Higher Administrative.

30. Adequate opportunity should be provided to the doctors to ensure continuing Medical Education.

31. Study leave provisions may be amended to provide for Study Leave for 3 years instead of 2 years as Post-Graduate courses are of the 3 years duration in the medical field.

32. A High level Expert Group should be appointed to examine the whole structure for provision of Medical and Health Services which may go into such matters like conversing Central Health Service as one unified cadre and measure to restrict the intake of the officers at the entry level by operating a percentage of posts at base level by deputation and short-term contract.

Revamping of Textile Policy

1130. SHRI RAMDAS AGARWAL: Will the Minister of TEXTILES be pleased to state;

(a) whether Government's attention has been drawn to the news-item captioned "Textile Policy may be revamped" published in the Financial Express of the 6th July, 1991;

(b) if so, whether Government have taken into consideration all the recommendations made by the Abid Hussain Committee which was set up to review the progress of implementation of this textile policy and accepted the same;

(c) what strategy has been drawn by Government so as to have coordinated approach amongst the different